

**BEFORE THE CHIEF GENERAL MANAGER AND FIRST APPELLATE
AUTHORITY
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001

Dated: 12th October 2026

**Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI
Appeal No. ISBBI/A/E/26/00042**

IN THE MATTER OF

Giri S

...Appellant

Vs.

Central Public Information Officer

The Insolvency and Bankruptcy Board of India

7th Floor, Mayur Bhawan, Shankar Market,

Connaught Circus, New Delhi -110001

... Respondent

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1. The Appellant has filed the present Appeal dated 27th August 2026, challenging the communication of the Respondent, filed under the Right to Information Act (RTI Act). Due to unforeseen exigencies arising from administrative work, the same is disposed of beyond the timeline enshrined under Section 19(6) of the RTI Act.
 2. In the impugned RTI Application, the Appellant has sought information concerning any investigation, governance review, forensic review or similar inquiry of National e-Governance Services Limited (NeSL) during 1 September 2021 to 15 July 2026, including:
 - a) Details and certified copies of all such investigations/inquiries and all related communications between IBBI and NeSL, including correspondence, internal notes, emails, legal opinions, approvals and decision records.
 - b) Information on whether IBBI sought clarifications from NeSL and whether it considered or exercised its statutory investigation powers under Sections 217–220 of the Insolvency and Bankruptcy Code, 2016.
 - c) Copies of all applicable laws, regulations, guidelines, SOPs and supervisory instructions concerning an Information Utility's obligation to report governance reviews, investigations, whistleblower matters or significant compliance failures to IBBI.
 - d) Information falling within the scope of **Section 2(f) of the RTI Act, 2005**, including records that IBBI could obtain from NeSL by exercising its statutory powers. The applicant requests IBBI either to obtain and provide such records or explain why such powers would not be exercised.
 - e) Complete particulars of any exemption relied upon for withholding information, including the specific exemption invoked, reasons for denial, and disclosure of all non-exempt portions/material.

On 24.08.2026, the CPIO has *inter-alia* replied that the relevant information can be accessed by the Appellant from the Insolvency and Bankruptcy Code, 2016, IBBI (Information Utilities) Regulations 2017, and the Guidelines for Technical Standards

for the Performance of Core Services and Other Services. Aggrieved with the reply, the Appellant has filed the instant Appeal.

3. I have carefully examined the application, the response of the Respondent and the instant Appeal and find that the matter can be decided based on the material available on record. In terms of section 2(f) of the RTI Act 'information' means *"any material in any form, including records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force."* It is pertinent to mention here that the Appellant's "right to information" flows from section 3 of the RTI Act and the said right is subject to the provisions of the Act. Section 2(j) of the RTI Act defines the *"right to information"* in term of information accessible under the Act which is held by or is under the control of a public authority. Thus, if the public authority holds any information in the form of data, statistics, abstracts, etc. an applicant can have access to the same under the RTI Act subject to exemptions under section 8.
4. Insofar as the impugned Appeal seeks disclosure of information furnished by NeSL to the Board in the course of its supervisory functions, the said issue already stands examined and decided by the FAA *vide* order dated 18.09.2026 (ISBBI/A/E/26/00037 & ISBBI/A/E/26/00038). Accordingly, the reply of the CPIO does not merit any interference.
5. The Appeal is, accordingly, disposed of.

Sd/-
(Shiv Anant Shanker)
First Appellate Authority

Copy to:

1. Appellant, Giri S
2. CPIO, The Insolvency and Bankruptcy Board of India, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.